

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 411

New IA-1027/ND/2022 in IB-179/ND/2021

IN THE MATTER OF:

JSH Packagings	...	Applicant
Versus		
Aditya Intersces Pvt. Ltd.	...	Respondent

Order under Section 9 of IBC.

Order delivered on 04.03.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Karan Jain and Mr. Shivam Goel, Advocates
For the Respondent :

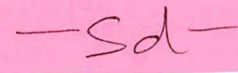
ORDER

New IA No. 1027/ND/2022 In the present matter, Learned Counsel for the petitioner seeks withdrawal of the IB-179/ND/2021 as the matter has been settled. Accordingly, the present IA-1027/ND/2022 stands allowed. IB-179/ND/2021 stands dismissed as withdrawn. Though Learned Counsel for the petitioner stated that he should be granted permission for liberty, but once the parties have settled the matter voluntarily, no such order can be permitted. Accordingly, present petition IB-179/ND/2021 stands dismissed as withdrawn.

File be consigned to records.



SUMITA PURKAYASTHA
MEMBER (TECHNICAL)



DHARMINDER SINGH
MEMBER (JUDICIAL)